

JOINT COMMITTEE REPORT W.R.T. COMPLIANCE OF HON'BLE NGT ORDER IN THE MATTER OF MSH SHEIKH V/s STATE OF GUJARAT

1.0 Background

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed an order in the matter of MSH Sheikh, President Brackish Water Research Center (BWRC) V/s State of Gujarat [O.A. No. 362 of 2019] on 09th May, 2019 regarding illegal disposal of waste into the Creek of Surat at Aknkleshwar and Vapi. The subject matter is basically related to illegal disposal of hazardous wastes in the Creek of Surat i.e. natural drain – Chalthan Khadi and subsequent death of two persons on account of inhalation of toxic gases on 09th February, 2019. The applicant has mentioned that the Gujarat State Pollution Control Board (GSPCB) issued closure notices but revoked the same after few days without taking any strict action. Also, vehicles involved in illegal disposal of waste are not confiscated. If seized, the same are released without stringent conditions. Thereafter, Hon'ble NGT ordered for the following actions;

“Let the District Magistrate, Surat, GSPCB and Central Pollution Control Board (CPCB) jointly look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at ngt.filing@gmail.com. The nodal agency will be the GSPCB for coordination and compliance.”

2.0 Approach

In accordance with Hon'ble NGT order, the committee constituted with following members viz. Shri S. D. Vasava, Additional District Magistrate – Surat, Shri P.U. Dave, Regional Officer – GSPCB, Surat and Shri Nishchal C., Scientist 'D' – CPCB, Regional Directorate (West), Vadodara. Upon receipt of confirmation from Additional District Magistrate, Surat on 30th May, 2019 and subsequent to the communication with the RO – Surat it was mutually decided to address the issue by collecting preliminary information about the incident which has been took place on 09th February, 2019 and subsequent course of action which has been initiated by GSPCB. Also, the joint committee decided to visit the Kadodara GIDC police station and incident place. Further the joint committee decided to propose concrete action plan for abatement & prevention

of illegal transportation and disposal of hazardous wastes. Also, subsequent appropriate action in the present case based on circumstantial evidences gathered. Accordingly, the joint committee visited the Kadodara GIDC police station, Surat on 31st May, 2019 and collected information about the incident. Also, collected information about the alleged vehicle kept under seizer. Subsequently, the joint committee visited the Chalthan Khadi where the incident has taken place. Shri A. H. Chhaiya, PSI, Kadodara GIDC police station also accompanied the committee during the visit.

3.0 About the incident

News on incident of collapse of three people that has occurred at Chalthan Khadi near Gokuldham society of Tantithaiya village probably due to inhalation of toxic gases on 09th February, 2019 at early morning hours was communicated by the police inspector, Kadodara GIDC police station to GSPCB. The incident took place when the night patrol PCR van was on duty and they found that three people have found in unconscious stage and an abandoned vehicle with registration number GJ-02, Z-7927 was observed in that location, which was brought for disposal of wastes. Soon after, three unconscious people were shifted to a hospital and later in hospital two of them i.e. Shri Bhagwanbhai Revabhai Bharvad and Shri Bharatbhai Meghabhai Sathiya were declared dead. The other person i.e. Shri Indrajit Pradipsinh Rajput who was in unconscious condition (reportedly vehicle driver, a resident of Ankleshwar) soon after shifted to other hospital for further treatment. As informed by the Kadodara GIDC police station, the vehicle driver is still under coma stage and admitted in Smimer hospital. Subsequently, Shri Valvi, Police Inspector visited the place and took the vehicle into the custody.

4.0 Observations and findings

A team of officials from GSPCB, Surat has carried-out inspection on 09th February, 2019. The inspecting team observed that, the natural drain i.e. Chalthan Khadi is carrying mostly domestic wastewater generated from Gokuldham society & nearby areas of Tantithaiya village. During that time, the inspecting team collected sample from alleged vehicle and natural drain; where the vehicle was emptied. Prima-facie, the sample was observed to be spent HCl. A total five grab samples were collected from the natural drain and the details of the same are as follows;

1. Approximately 100 meter downstream of the illegal discharge.
2. Approximately 200 meter downstream of the illegal discharge.
3. Just near the point of illegal discharge.
4. From the point where the flexible hose pipe immersed.
5. Approximately 100 meter upstream of the illegal discharge.

Also, samples of the floating scum deposited on the surface of natural drain (near illegal discharge & downstream of illegal discharge) were collected. The sample from vehicle was observed to be highly acidic (pH<2) on pH strip and the floating scum was also observed to be acidic on pH strip. The collected samples were sent to the laboratory of GSPCB Regional Office, Surat for analysis. The copy of the analysis results is enclosed as **Annexure-1**.

It is inferred from the analysis results of sample collected from the vehicle that; the sample was highly acidic with pH: 0.03, % acid as HCl: 31.5 and residual chlorine: 212.7 ppm respectively. Whereas, no such significant inferences could draw from the samples collected at various locations from the natural drain; it may be attributed due to dilution of spent HCl with domestic wastewater and also illegal discharge was took place around 2.00 to 4.00 Hrs on 09th February, 2019 and sampling of natural drain was carried-out as soon as receipt of news from Kadodara GIDC police station around 9.00 to 10.00 Hrs on 09th February, 2019. Whereas, it is inferred from the sample of floating scum that it has an acidic pH: 1.27 and other parameters had insignificant concentrations.

During police investigation, the inspecting team found and recovered few delivery receipts from the vehicle. It was understood that M/s Ayushi Enterprises (herein after referred as transporter) is engaged in trading of acid and chemicals, which is located at B-10- Rameshwar Park Co- Society, Near Diamond Dyechem Colony, Near GIDC, Ankleshwar, has delivered spent HCl to M/s Om Industrial Services (D-2-100), Bhagwati Industrial Estate, Bhestan, Surat. Thereafter the inspecting team visited the M/s Om Industrial Services and it was found as empty godown/warehouse. Thereafter, the inspecting team requested Kadodara GIDC police station to look into the matter & enquire about the transporter, details of shipment and generator of hazardous wastes.

Subsequently, it was understood that Amitbhai Ratilal Patel is the owner of vehicle i.e. transporter and up on interrogation he has informed that the said vehicle was filled with spent acid on 08th February, 2019 at @ 12:15 Hrs from M/s Prahrit Pigment LLP (herein after referred as industry), Plot No 38/11, GIDC, Jagadia, Gujarat.

As directed by GSPCB – HO, Gandhinagar a team of officials from GSPCB RO-Surat and GSPCB RO-Ankleshwar jointly carried-out inspection of the industry. During inspection, it was observed that the industry has provided 2 nos. storage tanks of 20 KL each, which were filled with spent HCl and sample of spent HCl was collected for analysis. In addition, the industry has provided 4 nos. of storage tanks of 20 KL each, which were filled with sodium hypochloride solution and aluminum chloride solution. Further, it was observed that the industry has not updated and maintained the vehicle movement register. The vehicle movement register was last updated in 24th January, 2016. Thereafter, the inspecting team asked the industry to provide access to the CCTV camera installed at the entrance of industry. As per their CCTV footages, the inspecting team reported that the said vehicle (GJ-02, Z-7927) was filled with spent acid and moved from the industry at 12. 10 Hrs on 08th February, 2019. However, as per tax invoice provided by the industry (invoice no. 135, dated 08th February, 2019, kindly refer **Annexure-2**) it's mentioned as pure HCl, 30% and sold 21, 000 kg @ Rs. 0.01 per kg to M/s Shri Mahavir Enterprises (hereinafter referred as consignee), 1st Floor, Shop No. F-38, Near Golden Plaza, Tata Motors, N.H. 8, Motali, Ankleshwar. Thereafter, the inspecting team visited the location of consignee to verify the status of receipt of spent HCl and it was found that the place was a commercial complex and no such unit in the name of consignee was existed, instead in that mentioned address; other office i.e. M/s Bhardwaj tanker service was found. As per CC&A conditions, the industry is generating various types of by-products including spent HCl, which are categorized under hazardous wastes and also outlined their mode of disposal/utilization of hazardous wastes as a resource or after pre-processing either for co-processing or for any other use under Rule-9 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. Hence, based on the circumstantial evidences gathered from the industry and fraudulent documentation related to transit of by-product, the inspecting team concluded that the industry has illegally disposed their byproduct i.e. spent HCl

through the transporter in an unauthorized manner at natural drain near Gokuldham Society, Vill: Tantithaiya, Dist- Surat on 09th February, 2019. Further, Kadodara GIDC police station has filed an FIR regarding accidental death of two persons, vide CRPC 174 & Crime no. 17/2019 and referred Section-304, 284, 120(B), 114 & also, Section-15 of The Environment (Protection) Act, 1986. The copy of FIR is enclosed as **Annexure-3**. Subsequently, charge sheet has been prepared against the accused i.e. industry and transporter. Also, GSPCB issued closure direction U/S 5 of The Environment (Protection) Act, 1986 for the violations of the H&OW (M & TBM) Rules, 2016 to the industry on 16th February, 2019. The copy of closure direction is enclosed as **Annexure-4**.

During the joint committee inspection, it was observed that the accused vehicle (GJ-02, Z-7927) was seized and the vehicle is under the custody of Kadodara GIDC police station. GSPCB has issued closure direction U/S 5 of The Environment (Protection) Act, 1986 for the violations of the H&OW (M & TBM) Rules, 2016 to the industry on 16th February, 2019. Further, based on the reply submitted by the industry, GSPCB has revoked the closure direction vide letter no. GPCB/ANK/CCA-1927/ID-57674/494954, dated 19th March, 2019 with a bank guarantee of Rs. Ten Lakhs and Two lakhs. The copy of revocation letter is enclosed as **Annexure-5**. Some of the photographs taken during joint committee inspection are depicted in **Annexure-6**.

5.0 Conclusions

At this juncture it is worth to mention that due to lack of adequate records and evidences about past incidents of illegal discharge of hazardous wastes into environment and subsequent closure & revocation of directions to alleged industry(s) by GSPCB and seizer & release of vehicle(s) involved in illegal activity, it is very difficult to arrive at the factual regarding action taken report in the past cases. Hence, the committee is of the opinion that GSPCB may be requested to submit the database of past unauthorized discharge and subsequent action taken report if any to Hon'ble NGT.

In the present case, prima-facie it appears that the industry and transporter is responsible for transit & illegal disposal of hazardous wastes into environment and

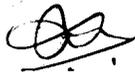
subsequent death of two persons. Kadodara GIDC police station filed an FIR regarding accidental death of two persons and confiscated the vehicle. Further, it was understood that charge sheet has been prepared against the accused and yet to submit to Hon'ble Judicial Court. Also, since the matter is in sub-judice purview the committee is of the opinion that District Administration may be the appropriate agency to take action as per statute and appraisal to Hon'ble NGT. Further, in order to strengthen the circumstantial evidences gathered against the industry and transporter, the concerned District Administration may avail the service of cell tower dump and CDR analysis & investigation to track down the communication if any; in this matter.

GSPCB has issued closure direction to the industry based on the inspection carried-out by officials of GSPCB. Subsequently, based on reply submitted by the industry; GSPCB has revoked the closure direction with a few conditions and a bank guarantee. Further, the committee is of the opinion that the rationale for revoke of closure direction may not be appropriate, as closure direction revoked based on claims/compliance submitted by the industry without properly verifying the same. Further, it is submitted by the industry that they has sold pure HCl to M/s Shri Mahavir Enterprises. However, as per preliminary inspection report of GSPCB; M/s Shri Mahavir Enterprises was not existed at the mentioned address. Further, it is worth to mention that how the industry had sold pure HCl; which is not at all their product manufactured at the premises. Instead, spent HCl is their by-product generated from the process. Also, as per the tax invoice generated by the industry; surprisingly the industry has sold 21,000 kg pure HCl, 30% @ Rs. 0.01 per kg to M/s Shri Mahavir Enterprises and at this rate i.e. Rs. 0.01 per kg no industry sells pure HCl, 30%.

6.0 Recommendations

- The GSPCB should amend the CC&A issued to the industry by incorporating spent HCl as hazardous wastes instead of by-product.
- The industry should sell the spent HCl to only authorized users under Rule-9 of The H&OW (M & TBM) Rules, 2016 and maintain manifest & records.

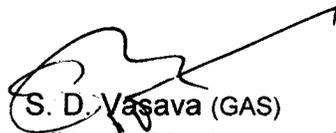
- The claims made by the industry while submitting compliance of directions should be verified from M/s Shri Mahavir Enterprises and GST returns etc.
- Only dedicated and authorized vehicles should be utilized in transportation of hazardous wastes and mandatorily such vehicles should be registered with GSPCB. Also, all the vehicles meant for transportation of hazardous wastes should be equipped with GPS and dashboard camera to track the real-time movement of vehicles.
- GSPCB should prepare a time-bound action plan to monitor and prevent the illegal disposal of hazardous wastes.
- The confiscated vehicle (GJ-02, Z-7927) should not be released till further orders communicated by Hon'ble Judicial Court.
- Criminal case may be filed against the industry and transporter for involving in illegal transit & disposal of hazardous wastes into environment and subsequent death of two persons. Also, the industry and transporter should give suitable compensation to the family of deceased persons.
- Stringent legal action may be initiated against the industry and transporter by GSPCB besides collecting environmental compensation from the industry.



P. U. Dave
RO – GPCB, Surat



Nishchal C.
Scientist 'D' – CPCB, RD (W), Vadodara



S. D. Vasava (GAS)
Additional District Magistrate – Surat



Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,

Ring Road, Surat- 395003 Phone: (0261) 2442696, Fax: (0261)2429733

Website: WWW.gpcb.gov.in

XGN website : <http://gpcb.xgn.gujarat.gov.in>

NO.GPCB/RO-SURAT/LAB-59/ 2491 / 2019

35954-2

ANALYSIS REPORT

Lab ID/Sample ID: 35954 /252841

16 FEB 2019

Date of Inspection and Time: 09/02/2019 (1130 to 1130)

Sampling Point: From Tanker No.GJ-02-Z-7927 at Kadodara Police station. - a

Mode of disposal:-

Ultimate receiving Body:

Sample No: 221

Sr.No	Parameter Name	Unit	Results
1	pH	pH Units	0.03
2	Chemical Oxygen Demand	mg/l	17911
3	Total Chromium	mg/l	BDL
4	Lead	mg/l	BDL
5	Residual Chlorine	PPM	212.7
6	Aluminium	mg/l	11.516
7	Copper	mg/l	8.420
8	Bromide	mg/l	BDL
9	Ammonical Nitrogen	mg/l	BDL
10	Chloride	mg/l	315036
11	% Acid as HCl	%	31.5

for Dr Avnesh Sharma
16-02-2019

Dr Avnesh Sharma
(Regional Head Laboratory, Surat)

Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,

Ring Road, Surat- 395003 Phone: (0261) 2442696, Fax: (0261)2429733

Website: [WWW.gpcb.gov.in](http://www.gpcb.gov.in)

XGN website : <http://gpcb.xgn.gujarat.gov.in>

NO.GPCB/RO-SURAT/ LAB-59/2491/2019

ANALYSIS REPORT

Lab ID/Sample ID: 35955/ 252846

16 FEB 2019

Date of Inspection and Time: 09/02/2019 (1200 to 1200) A

Sampling Point: From Natural khadi 200Meters away on downstream from discharge point of Tanker No.GJ-02-Z-7927 ~

Mode of disposal: - khadi

Ultimate receiving Body: -

Sample No: 222

Sr.No	Parameter Name	Unit	Results
1	pH	pH Units	6.37
2	Total Dissolved Solids	mg/l	18752
3	Suspended Solids	mg/l	4432
4	Ammonical Nitrogen	mg/l	49.0
5	Chloride	mg/l	4118
6	Sulphate	mg/l	1250
7	Chemical Oxygen Demand	mg/l	32371
8	Sulphide	mg/l	40.8
9	Total Chromium	mg/l	BDL
10	Lead	mg/l	BDL
11	Residual Chlorine	PPM	BDL
12	Aluminium	mg/l	0.888
13	Copper	mg/l	0.468
14	Bromide	mg/l	BDL

for *Dr Avnesh Sharma*
16-02-2019

Dr Avnesh Sharma
(Regional Head Laboratory, Surat)

Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,

Ring Road, Surat- 395003 Phone: (0261) 2442696, Fax: (0261)2429733

Website: [WWW.gpcb.gov.in](http://www.gpcb.gov.in)

XGN website: <http://gpcb.xgn.gujarat.gov.in>

NO.GPCB/RO-SURAT/LAB-59/2491/2019

ANALYSIS REPORT

Lab ID/Sample ID: 35956/ 252849 •

Date of Inspection and Time: 09/02/2019 (1215 to 1215) B

16 FEB 2019

Sampling Point: From Natural khadi 100Meters away on downstream from discharge point of Tanker No.GJ-02-Z-7927 ~

Mode of disposal: - khadi

Ultimate receiving Body: -

Sample No: 223

Sr.No	Parameter Name	Unit	Results
1	pH	pH Units	6.93
2	Total Dissolved Solids	mg/l	1924
3	Suspended Solids	mg/l	346
4	Ammonical Nitrogen	mg/l	28.6
5	Chloride	mg/l	827
6	Sulphate	mg/l	95
7	Chemical Oxygen Demand	mg/l	514
8	Sulphide	mg/l	24.0
9	Total Chromium	mg/l	BDL
10	Lead	mg/l	BDL
11	Residual Chlorine	PPM	BDL
12	Aluminium	mg/l	0.074
13	Copper	mg/l	0.044
14	Bromide	mg/l	BDL

for *Dr Avnesh Sharma*
16-02-2019

Dr Avnesh Sharma
(Regional Head Laboratory, Surat)



Gujarat Pollution Control Board

Regional Office-SURAT ISO-9001 & ISO-14001 Certified
338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,
Ring Road, Surat- 395003 Phone: (0261) 2442696, Fax: (0261)2429733
Website: [WWW.gpcb.gov.in](http://www.gpcb.gov.in) XGN website: <http://gpcbagn.gujarat.gov.in>

NO.GPCB/RO-SURAT/LAB-59/2491/2019

ANALYSIS REPORT

16 FEB 2019

Lab ID/Sample ID: 35957/ 252854*

Date of Inspection and Time: 09/02/2019 (1230 to 1230) C

Sampling Point: From Natural khadi towards away on downstream Nr.discharge point of Tanker No.GJ-02-Z-7927

Mode of disposal: - khadi

Ultimate receiving Body: -

Sample No: 224

Sr.No	Parameter Name	Unit	Results
1	pH	pH Units	6.89
2	Total Dissolved Solids	mg/l	1084
3	Suspended Solids	mg/l	732
4	Ammonical-Nitrogen	mg/l	30.8
5	Chloride	mg/l	425
6	Sulphate	mg/l	39
7	Chemical Oxygen Demand	mg/l	964
8	Sulphide	mg/l	30.4
9	Total Chromium	mg/l	BDL
10	Lead	mg/l	BDL
11	Residual Chlorine	PPM	BDL
12	Aluminium	mg/l	0.020
13	Copper	mg/l	BDL
14	Bromide	mg/l	BDL

for *Dr Avnesh Sharma*
16-02-2019

Dr Avnesh Sharma
(Regional Head Laboratory, Surat)



Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,

Ring Road, Surat- 395003 Phone: (0261) 2442696, Fax: (0261)2429733

Website: [WWW.gpcb.gov.in](http://www.gpcb.gov.in)

XGN website: <http://gpcb.xgn.gujarat.gov.in>

NO.GPCB/RO-SURAT/LAB-59/2491/2019

ANALYSIS REPORT

Lab ID/Sample ID: 35958/ 252856

Date of Inspection and Time: 09/02/2019 (1245 to 1245)

16 FEB 2019

Sampling Point: From natural khadi at discharge point of Tanker No.GJ-02-Z-7927 ~

Mode of disposal: - khadi

Ultimate receiving Body: -

Sample No: 225

Sr.No	Parameter Name	Unit	Results
1	pH	pH Units	7.26
2	Total Dissolved Solids	mg/l	1040
3	Suspended Solids	mg/l	206
4	Ammonical Nitrogen	mg/l	29.12
5	Chloride	mg/l	352
6	Sulphate	mg/l	28
7	Chemical Oxygen Demand	mg/l	317
8	Sulphide	mg/l	16.8
9	Total Chromium	mg/l	BDL
10	Lead	mg/l	BDL
11	Residual Chlorine	PPM	BDL
12	Aluminium	mg/l	BDL
13	Copper	mg/l	BDL
14	Bromide	mg/l	BDL

for *[Signature]*
16-02-2019

Dr Avnesh Sharma

(Regional Head Laboratory, Surat)



Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,

Ring Road, Surat- 395003 Phone: (0261) 2442696, Fax: (0261)2429733

Website: [WWW.gpcb.gov.in](http://www.gpcb.gov.in)

XGN website: <http://gpcbagn.gujarat.gov.in>

NO.GPCB/RO-SURAT /LAB-59/2491/2019

ANALYSIS REPORT

Lab ID/Sample ID: 35959/ 252867

Date of Inspection and Time: 09/02/2019 (1300 to 1300) E

16 FEB 2019

Sampling Point: From Natural Khadi 100 Meters away up stream of Discharge point of Tanker No.GJ-02-Z-7927

Mode of disposal: - khadi

Ultimate receiving Body: -

Sample No: 226

Sr.No	Parameter Name	Unit	Results
1	pH	pH Units	7.20
2	Total Dissolved Solids	mg/l	1016
3	Suspended Solids	mg/l	1954
4	Ammonical Nitrogen	mg/l	38.1
5	Chloride	mg/l	628
6	Sulphate	mg/l	75
7	Chemical Oxygen Demand	mg/l	4050
8	Sulphide	mg/l	40.0
9	Total Chromium	mg/l	BDL
10	Lead	mg/l	BDL
11	Residual Chlorine	PPM	BDL
12	Aluminium	mg/l	BDL
13	Copper	mg/l	BDL
14	Bromide	mg/l	BDL

for *Dr Avnesh Sharma*
16-02-2019

Dr Avnesh Sharma
(Regional Head Laboratory, Surat)



Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,

Ring Road, Surat- 395003 Phone: (0261) 2442696, Fax: (0261)2429733

Website: [WWW.gpcb.gov.in](http://www.gpcb.gov.in)

XGN website: <http://gpcbgn.gujarat.gov.in>

NO.GPCB/RO-SURAT/LAB-59/2491/2019

ANALYSIS REPORT

Lab ID/Sample ID: 35960/ 252875

Date of Inspection and Time: 09-Feb-2019, (1320 to 1320)

16 FEB 2019

Sampling Point: Floating scum (Slurry) downstream Nr. Discharge point at khadi from Tanker No. GJ-02-Z-7927 ~

Mode of disposal: - -

Ultimate receiving Body: -

Sample No: H- 1

Sr.No	Parameter Name	Unit	Results
1	pH	pH Units	1.27
2	Ammonical Nitrogen	gm/kg	BDL
3	Sulphide	gm/kg	0.02
4	Chemical Oxygen Demand	gm/kg	3.71
5	Lead	gm/kg	BDL
6	Total Chromium	gm/kg	BDL
7	Residual Chlorine	PPM	BDL
8	Aluminium	gm/kg	0.216
9	Copper	gm/kg	BDL
10	Bromide	gm/kg	BDL

for *Dr. Avnesh Sharma*
16-02-2019

Dr Avnesh Sharma

(Regional Head Laboratory, Surat)



Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,

Ring Road, Surat- 395003 Phone: (0261) 2442696, Fax: (0261)2429733

Website: [WWW.gpcb.gov.in](http://www.gpcb.gov.in)

XGN website: <http://gpcbgn.gujarat.gov.in>

NO.GPCB/RO-SURAT/LAB-59/2491/2019

ANALYSIS REPORT

16 FEB 2019

Lab ID/Sample ID: 35961/ 252878

Date of Inspection and Time: 09-Feb-2019, (1335 to 1335) I

Sampling Point: Floating scum (Slurry) at discharge point at khadi from Tanker No. GJ-02-Z-7927 ~

Mode of disposal: - -

Ultimate receiving Body: -

Sample No: H- 2

Sr.No	Parameter Name	Unit	Results
1	pH	pH Units	1.16
2	Ammonical Nitrogen	gm/kg	BDL
3	Sulphide	gm/kg	0.01
4	Chemical Oxygen Demand	gm/kg	4.27
5	Lead	gm/kg	BDL
6	Total Chromium	gm/kg	BDL
7	Residual Chlorine	PPM	BDL
8	Aluminium	gm/kg	0.212
9	Copper	gm/kg	BDL
10	Bromide	gm/kg	BDL

for *[Signature]*
16-02-2019

Dr Avnesh Sharma

(Regional Head Laboratory, Surat)

HS1501-2
Tax Invoice

(TRIPLICATE FOR SUPPLIER)

PRAHARIT PIGMENTS LLP Plot No: 38/11, Industrial Estate Jhagadia-383110 Dist: Bharuch Gujarat GSTIN/UIN: 24AAPFP7958P1Z4 State Name : Gujarat, Code : 24 Contact : 02646-227777, 09328386186 E-Mail : contact.praharit@gmail.com	Invoice No. 135 Dated 8-Feb-2019 Delivery Note 135 Mode/Terms of Payment 30 Days Supplier's Ref. 135 Other Reference(s)
Consignee Shree Mahavir Enterprise 1st Floor, Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24	Buyer's Order No. Dated Despatch Document No. 135 Delivery Note Date 8-Feb-2019 Despatched through BY TANKER Destination ANKLESHWAR Bill of Lading/LR-RR No. Motor Vehicle No. GJ02Z7927
Buyer (if other than consignee) Shree Mahavir Enterprise 1st Floor, Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24	Terms of Delivery

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Pure Hydro Choric Acid 30%	28061000	21,000.000 kgs	0.01	kgs	210.00
	<i>CGST Receivable/payable</i>					18.90
	<i>SGST Receivable/payable</i>					18.90
	<i>Round Off Exp</i>					0.20
	Total		21,000.000 kgs			₹ 248.00

Amount Chargeable (in words) E. & O.E

INR Two Hundred Forty Eight Only

	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
	210.00	9%	18.90	9%	18.90	37.80
Total:	210.00		18.90		18.90	37.80

Tax Amount (in words) : **INR Thirty Seven and Eighty paise Only**

Company's PAN : **AAPFP7958P**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name : **Axis Bank A/c No. 917020064337459**
 A/c No. : **917020064337459**
 Branch & IFS Code : **Ankleshwar & UTIB0000458**

for PRAHARIT PIGMENTS LLP

[Signature]
Authorized Signatory

This is a Computer Generated Invoice

FIRST INFORMATION REPORT

પ્રથમ માહિતી અહેવાલ.

(Under Section 154 Cr.P.C.)

(કોજદારી કાર્યસંહિતાની કલમ ૧૫૪ હેઠળ)



1. જિલ્લો. સુરત રૂરલ પો.મથક. કડોદરા GADC વર્ષ-૨૦૧૯
પ્રથમ માહિતી અહેવાલ ક્રમાંક 1 ગુ.ર.નં- ૨૮ /૨૦૧૯ તા-૨૫/૦૨/૨૦૧૯
2. (i) અધિનિયમ- ઈ.પી.કો. કલમ.- ૩૦૪, ૨૮૪, ૧૨૦(બી), ૧૧૪ તથા
(ii) પર્યાવરણ સંરક્ષણ અધિનિયમ કલમ - ૧૫ મુજબ
(૧) ગુન્હો બન્યાનો સમય ગાળો. દિવસ.તા-૦૯/૦૨/૨૦૧૯ કલાક-૦૮/૧૫ પહેલા
(૨) પોલીસ મથકે માહિતી મળ્યા તા-૨૫/૦૨/૨૦૧૯ કલાક- ૦૮/૩૦
(૩) સ્ટેશન ડાયરી એન્ટ્રીએન્ટ્રી નંબર.- ૦૪/૨૦૧૯ કલાક-૦૮/૩૦
4. માહિતી નો પ્રકાર લેખિત / મૌખિક.
5. ઘટનાનું સ્થળ. મૌજે ચલથાણ ગામની સીમમાં, ચલથાણ થી તાતીથૈયા ગોકુલધામ
સોસાયટી તરફ જતા રોડ પાસે આવેલ ગંદાપાણીના ખાડીવાળા વળાંક
પાસે આવેલ ખાડી (હાટર) માં તા-પલસાણા જી-સુરત
(૧) પોલીસ મથકની દિશા અંતર:- પુર્વ કી.મી.-૩
(૨) સરનામું:-ચલથાણ, તા-પલસાણા જી.સુરત
(૩) પોલીસ સ્ટેશનની હદની બહાર હોય તો તે પોલીસ સ્ટેશનનું નામ. જીલ્લો-
6. ફરિયાદી / બાતમીદાર.
(૧) નામ - પી.એ.વળવી પોલીસ ઇન્સ્પેક્ટર
(૨) પિતા./પ્રતિનું નામ:-
(૩) જન્મ તારીખ / વર્ષ -
(૪) રાષ્ટ્રીયતા-ભારતીય
(૫) પાસપોર્ટ નંબર - જારી તારીખ- જારી કર્યા સ્થળ-
(૬) ધંધો - નોકરી
(૭) સરનામું:- કડોદરા G.I.D.C પોલીસ સ્ટેશન, સુરત ગ્રામ્ય, સુરત
7. ઓળખેલ / શકમંદ / વણઓળખેલ આરોપીની તમામ વિગતો સાથેની માહિતી.
(૧) ચંદુભાઈ મનુભાઈ કોડીયા રહે-પ્લોટ નં-૩૦૩, સી/૬, તુલસીકુંજ સોસાયટી, અંકલેશ્વર GADC
મો.નં. ૯૩૨૮૩૦૧૬૭૧
(૨) કેતનભાઈ હસમુખભાઈ કોડીયા રહે-૪૦૬/૧૫ સરદાર પટેલ સોસાયટી, નવી
કોલોની, અંકલેશ્વર GADC, મો.નં. ૯૩૨૮૩૮૬૧૮૬



8. ફરીયાદી/ બાતમીદાર તરફથી ગુન્હાની જાણ કરવામાં વિલંબ થવાના કારણો.-
9. ચોરાયેલી/ગુન્હામાં સંડોવાયેલ ચીજવસ્તુઓની વિગતો.-
10. ચોરાયેલી / ગુન્હામાં સંડોવાયેલ ચીજવસ્તુની ફૂલ કિંમત :-
11. મૃત્યુ વિષયક તપાસ અહેવાલ / અકસ્માત મોતનોનંબર હોય તો તે.
12. પ્રથમ માહિતી અહેવાલની વિગતો (જરૂર જણાય તો અલાયદોકાગળ જોડો

તા-૨૫/૦૨/૨૦૧૯

હું પી.એ.વળવી, પોલીસ ઇન્સ્પેક્ટર, નોકરી- કડોદરા G.I.D.C પોલીસ સ્ટેશન, સુરત ગ્રામ્ય, સુરત મો.નં-૭૬૯૮૦ ૬૧૬૧૦૧.

મારીશ્રી સ.ત ફરિયાદ હકિકત એવી છે કે, ગઇ તા-૦૮/૦૨/૨૦૧૯ ના રોજ કલાક-૦૮/૩૦ વાગે ડૉશ્રી હિરેન ટેલર, મેડીકલ ઓફીસર, ચલથાણ સંજીવની હોસ્પિટલ નાઓએ ટેલીફોનથી વર્ધી લખાવેલ કે, (૧) ભગવાનભાઈ રેવાભાઈ ભરવાડ રહે-ચલથાણ, ભરવાડની ચાલ તા-પલસાણા જી-સુરત (૨) ભરતભાઈ મેઘાભાઈ સાથીયા રહે-સચીન, કણદે પારડી, લક્ષ્મીનગર સોસાયટી, સુરતનાઓ બેભાન હાલતમાં ચલથાણ ગામની હદમાં આવેલ ગોકુલધામ સોસાયટીની સામે આવેલ રોડ ઉપર મળી આવતા તેમને સારવાર માટે ભરતભાઈ તેજાભાઈ ભરવાડ મો.નં-૯૯૦૯૮ ૪૧૦૦૯ નાઓ લઇ આવતા તેઓ બંનેને તપાસતા મરણ ગયેલ હતા. સદર ટેલીફોનથી વર્ધી આધારે કડોદરા G.I.D.C પો.સ્ટે અ.મોત નં-૧૭/૨૦૧૯ Cr.P.C કલમ-૧૭૪ મુજબ દાખલ કરી આગળની તપાસ અમોએ સંભાળી લીધેલ.

કડોદરા GIDC પો.સ્ટે. અ.મોત નં-૧૭/૨૦૧૯ ની તપાસ દરમ્યાન જણાય આવેલ કે, ઝઘડીયા જી.આઇ.ડી.સી.નાં પ્લોટ નં ૩૮/૧૧, જીલ્લો ભરૂચ ખાતે પ્રહરીત પ્રીએન્ટ, એલ.એલ.પી.કંપની આવેલ છે. જેને ડાયરેક્ટોરેટ ઓફ ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, ગુજરાત સ્ટેટ તરફથી તા. ૦૧/૦૮/૨૦૧૮નાં રોજ ફેક્ટરી ચલાવવા માટેનું લાયસન્સનું આપવામાં આવેલ છે. લાઇસન્સ ફોર્મ નંબર-૪ મુજબ કંપની લાયસન્સ નંબર-૩૪૮૮૩ છે અને રજીસ્ટ્રેશન નંબર-૧૩૪૨/૨૦૧૧૪/૨૦૧૮ નો છે. અને કંપનીની લીમીટેડ લાયબેલીટી પાર્ટનરશીપ એગ્રીમેન્ટ મુજબ કંપનીમાં (૧) ચંદુભાઈ મનુભાઈ કોડીયા રહે.અંકલેશ્વર GIDC મો.નં.૯૩૨૮૩૦૧૬૭૧ નાઓ ૨૫% ના (૨) કેતનભાઈ હસમુખભાઈ કોડીયા રહે. અંકલેશ્વર GIDC મો.નં.૯૩૨૮૩૮૬૧૮૬ જે ૨૦% ના (૩) રમેશભાઈ નાનજીભાઈ પડસાળા રહે.અંકલેશ્વર, મો નં.૯૮૨૪૧૫૪૦૩૭ નાઓ ૨૫% (૪) ગુંજનભાઈ ચંદુભાઈ કોડીયા રહે. અંકલેશ્વર GIDC મો નં.૭૩૮૩૪૩૪૪૪૪ નાઓ ૨૦% ના (૫) હાર્દિક જીવરાજભાઈ કાકડીયા રહે.લાલ દરવાજા, સુરત નાઓ ૫% (૬) ધનસુખભાઈ યુનિભાઈ ભંડેરી રહે.રાજકોટ નાઓ ૫% ના ભાગીદારો છે. આ પ્રહરીત પ્રીએન્ટ, એલ.એલ.પી. કંપનીમાં ગ્રીન સેવન કલર (ગ્રીન કલર બનાવવા માટેનો પાઉડર) નું ઉત્પાદન થાય છે. જેના ઉત્પાદન માટે રો-મટીરીયલ તરીકે (૧) એલ્યુમીનીયમ



કલોરાઈડ (૨) સોલ્ટ (મીઠું) (૩) સી.પી.સી.બ્લુ (૩) ક્યુપ્રીક કલોરાઈડ, (૪) કલોરીન ગેસ (૫) ક્રોસ્ટીક સોડા લાઈ (૬) ડીસ્પરસીંગ એજન્ટનો ઉપયોગ કરવામાં આવે છે અને બાય પ્રોડક્ટ તરીકે (૧) પોલી એલ્યુમીનીયમ કલોરાઈડ સોલ્યુશન-૧૮ થી ૨૦% (૨) હાઈડ્રોકલોરીક એસીડ-૩૦% (૩) સોડીયમ હાઈપો કલોરાઈટ-૧૦ થી ૧૨% (૪) ક્રોપર એસ-૯૦% ઉત્પન્ન થાય છે. બાય પ્રોડક્ટ HCL તથા પોલી એલ્યુમીનીયમ કલોરાઈડ સોલ્યુશનને ઈન્ફ્યુલન્ટ ટ્રીટમેન્ટ પ્લાન્ટ (ETP) માં ન્યુટ્રલ કરી પાઈપ લાઈન મારફતે અંકલેશ્વર, જી-ભરૂચ ખાતે આવેલ નર્મદા કલીન ટેકનોલોજી લીમીટેડ (NCTL) માં મોકલી આપવાનું હોય છે જ્યાં તેઓ આ કેમીકલને વધુ ન્યુટ્રલ કરી કંટીયાજાળ, પમ્પીંગ સ્ટેશન, જી-ભરૂચ મારફતે દરીયામાં છોડતા હોય છે. ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ દ્વારા તા:૨૦/૧૨/૨૦૧૮ નાં રોજ આપવામાં આવેલ સી.સી.એ (C.C.A) લેટરના પેરા નંબર-૩.૧૧ મુજબ કંપનીમાં બાય પ્રોડક્ટની ઈન્ફ્યુલીન્ટ ટ્રીટમેન્ટ કર્યા બાદ નિકાલ કરતી વખતે પી.એચ.વેલ્યુ ૬-૯ હોવી જોઈએ.

સ્પેન્ટ હાઈડ્રોકલોરીક એસીડ (HCL) ને ETP પ્લાન્ટમાં ન્યુટ્રલ કરવાનો ખર્ચ તથા કંપનીમાંથી નર્મદા કલીન ટેકનોલોજી લીમીટેડ (NCTL) માં મોકલવાનો ખર્ચ બચાવવા માટે પ્રહરીત પ્રીગ્મેન્ટ, એલ.એલ.પી કંપનીનાં માલિકોએ તેમની કંપનીનો આ બાય પ્રોડક્ટ કેમીકલનો ઈન્ફ્યુલીન્ટ ટ્રીટમેન્ટ કર્યા વગર ગેરકાયદેસર રીતે નિકાલ કરતા હતા અને આ વખતે કુલ ૨૧-ટન સ્પેન્ટ હાઈડ્રોકલોરીક એસીડનો નિકાલ કરવાનું કામ તા-૦૮/૦૨/૨૦૧૯ ના રોજ શ્રી મહાવીર એન્ટરપ્રાઇઝના ડીલર નીરજકુમાર વિજયકુમાર છાજેડ રહે-અંકલેશ્વર મો.નં-૮૩૨૦૧-૨૫૨૨૭ નાઓને આપેલ હતું. શ્રી મહાવીર એન્ટરપ્રાઇઝ નાઓએ સ્પેન્ટ હાઈડ્રોકલોરીક એસીડનો ગેરકાયદેસર રીતે નિકાલ કરવાનું કામ સાંઈરચના કેમીકલના ડીલર મનોજભાઈ બાબુલાલ અગ્રવાલ રહે.અંકલેશ્વર મો.નં.૯૩૨૭૭-૮૮૨૭૧ નાઓને આપેલ અને સાંઈરચના કેમીકલના ડીલર મનોજભાઈ બાબુલાલ અગ્રવાલ નાઓએ સ્પેન્ટ હાઈડ્રોકલોરીક એસીડનો ગેરકાયદેસર રીતે નિકાલ કરવાનું કામ આયુષી એન્ટરપ્રાઇઝ કેમીકલના ડીલર અમિતકુમાર રતિલાલભાઈ પટેલ રહે.અંકલેશ્વર મો.નં.૯૪૦૮૬-૭૬૦૪૩ નાઓને આપેલ હતું. જેથી અમિતકુમાર રતિલાલભાઈ પટેલનાએ તા.૦૮/૦૨/૨૦૧૮ ના રોજ પોતાના ટેન્કર નં-G.J-02-Z-7927 માં પ્રહરીત પ્રીગ્મેન્ટ, એલ.એલ.પી કંપનીમાંથી સ્પેન્ટ હાઈડ્રોકલોરીક એસીડ ભરાવી ટેન્કરનાં ડ્રાઇવર ઇન્દ્રજીત તથા ક્લીનર બ્રજેશ નાઓ મારફતે ગેરકાયદેસર નિકાલ કરવા મોકલી આપેલ અને ભરતભાઈ તેજાભાઈ ભરવાડ, રાજુભાઈ ઉર્ફે લાલો ગબરુભાઈ ભરવાડ, ભગવાનભાઈ રેવાભાઈ ભરવાડ તથા ભરતભાઈ મેઘાભાઈ સાથીયા નાઓનો સંપર્ક કરતા તેઓ કુજ ગાડી નંબર G.J-06- DG-4562 માં મૌજે ચલથાણ ગામની સીમમાં, ચલથાણ થી તાતીથૈયા ગોકુલધામ સોસાયટી તરફ જતા રોડ ઉપર આવેલ ગંદાપાણીના ખાડીવાળા વળાંક પાસે ખાડી (ગટર) માં પાસે તા:૦૮/૦૨/૨૦૧૯ ના રોજ કલાક:૦૮/૧૫ પહેલાં હરકોઈ વખતે આવી ટેન્કર



નં-G.J-02-Z-7927 માં ભરેલ કેમીકલ (SPENT HCL-31.5%) ગેરકાયદેસર રીતે નિકાલ કરવા હતા તે વખતે સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ ઝેરી હોવાનાં કારણે તેની અસરથી ભગવાનભાઈ રેવાભાઈ ભરવાડ (૨) ભરતભાઈ મેઘાભાઈ સાથીયા નાઓ મરણ ગયેલ છે. તેમજ ટેન્કર નંબર-G.J-02-Z-7927 નાં ડ્રાઇવર ઈન્દ્રજીત પ્રદીપસિંહ રાજપુતનો ગંભીર રીતે ઇજાગ્રસ્ત થતા સારવાર માટે સુરત સ્મીમેર હોસ્પિટલમાં દાખલ કરેલ છે. જે હાલ બેભાન હાલતમાં સારવાર હેઠળ છે. અકસ્માત મોતની આજદિન સુધીની તપાસ દરમ્યાન પ્રહરીત પીએન્ટ, એલ.એલ.પી. કંપનીના માલિકો દ્વારા સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ (HCL) ના અધિકૃત વેચાણ કરવા માટે સરકારી લાયસન્સ કે કોઈ અન્ય દસ્તાવેજી પુરાવાઓ રજૂ કરેલ નથી.

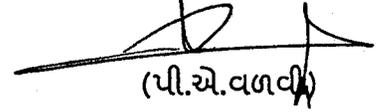
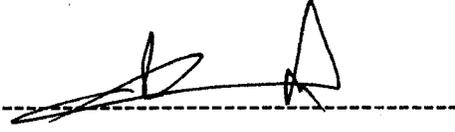
સદર બનાવવાળી જગ્યાએથી જી.પી.સી.બી. દ્વારા ટેન્કરમાંથી સેમ્પલ મેળવી ચકાસણી કરતા સ્પેન્ટ હાઇડ્રોકલોરીક એસીડની પી.એચ. વેલ્યુ 0.03 જણાય આવેલ છે.

જેથી, પ્રહરીત પીએન્ટ, એલ.એલ.પી. કંપનીના માલિકો (૧) ચંદુભાઈ મનુભાઈ કોડીયા (૨) કેતનભાઈ હસમુખભાઈ કોડીયા (૩) રમેશભાઈ નાનજીભાઈ પડસાળા (૪) ગુંજનભાઈ ચંદુભાઈ કોડીયા (૫) હાર્દિક જીવરાજભાઈ કાકડીયા (૬) ધનસુખભાઈ યુનિભાઈ ભંડેરી નાઓએ સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ (SPENT HCL-31.5%) કંપનીમાંથી નિકાલ કરતી વખતે જાણતા હતા કે સ્પેન્ટ હાઇડ્રોકલોરીક એસીડની પી.એચ. વેલ્યુ 0.03 છે જે જીવલેણ જોખમી, તીવ્ર, તેજાબી, ઝેરી તેમજ હાનિકારક છે જેનો જાહેરમાં નિકાલ કરવાથી માનવ જીવ જોખમીય તેમજ જમીન અને ભુગર્ભજળને પણ પ્રદુષીત કરી સુષ્ટીને પણ નુકશાન થઈ શકે છે તેનું પુરૂ જ્ઞાન હોવા છતાં ગેરકાયદેસર રીતે આર્થિક લાભ મેળવવા સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ (SPENT HCL-31.5%) ને ETP પ્લાન્ટમાં ન્યુટ્રલ ન કરી NCTL/ઔદ્યોગીક પ્રદુષિત પાણીના સંયુક્ત શુદ્ધીકરણ પ્લાન્ટ (C.E.T.P) મારફતે નિકાલ કરવાના બદલે કેમીકલ ડીલરો (૭) શ્રી મહાવીર ઍન્ટરપ્રાઇઝના ડીલર નીરજકુમાર વિજયકુમાર છાજેડ (૮) સાંઈરચના કેમીકલના ડીલર મનોજભાઈ બાબુલાલ અગ્રવાલ (૯) આયુષી ઍન્ટરપ્રાઇઝ કેમીકલના ડીલર અમિતકુમાર રતિલાલભાઈ પટેલ નાઓ મારફતે નિકાલ કરવા સારૂ ટેન્કર નં-G.J-02-Z-7927 માં સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ ભરાવી પોતાની કંપની ઝઘડીયાથી ચોર્યાસી ટોલનાકા તા-કામરેજ થઈ ચલથાણ સુધી ટેન્કર નં-G.J-02-Z-7927 ના ડ્રાઇવર (૧૦) ઈન્દ્રજીતસીંહ પ્રદીપસીંહ રાજપુત તથા કલીનર (૧૧) બ્રજેશ પ્રદીપસીંહ રાજપુત મારફતે મોકલી (૧૨) ભરતભાઈ તેજાભાઈ ભરવાડ (૧૩) રાજુભાઈ ઉર્ફે લાલો ગબરૂભાઈ ભરવાડ (૧૪) ભગવાનભાઈ રેવાભાઈ ભરવાડ (૧૫) ભરતભાઈ મેઘાભાઈ સાથીયા નાઓ સાથે મળી એકબીજાની મદદગારીથી ગુનાહિત કાવતરૂ રચી મોજે ચલથાણ ગામની સીમમાં ગોકુલધામ સોસાયટીમાં જવાનાં રોડની બાજુમાંથી પસાર થતી ખાડી (ગટર), કે જે જગ્યાએ પબ્લીક અવર જવર ના હોય તેવી જગ્યાએ રાતના અંધારનો લાભ લઈ ટેન્કરમાં ભરેલ સ્પેન્ટ હાઇડ્રોકલોરીક

એસીડનો નિકાલ કરતી વખતે તેની ઝેરી અસરથી (૧) ભગવાનભાઈ રેવાભાઈ ભરવાડ (૨) ભરતભાઈ મેઘાભાઈ સાથીયાનાઓ સ્થળ ઉપર મરણ ગયેલ હોય તથા ટેન્કર ડ્રાઈવર ઇન્દ્રજીતસિંહ પ્રદિપસિંહ રાજપુત નાઓ ગંભીર રીતે ઈજાગ્રસ્ત થયેલ હોય મારી તેઓએ તમામ વિરુદ્ધ ઈ.પી.કો કલમ-૩૦૪,૨૮૪,૧૨૦(બી), ૧૧૪ તથા પર્યાવરણ સંરક્ષણ અધીનિયમ કલમ-૧૫ મુજબ કાયદેસર થવા ફરીયાદ છે. મારા સાહેદો ફરીયાદમાં જણાવેલ તથા પોલીસ તપાસમાં નિકળે તે વિગેરે છે.

એટલી મારી ફરીયાદ હકિકત છે.

૩૫૩



(પી.એ.વળવી)
પોલીસ ઈન્સ્પેક્ટર
કડોદરા GIDC પો.સ્ટે

13. લીધેલ પગલાં : ઉપરના અહેવાલની ઉપરની આઈટમનં. (૨) માં જણાવ્યા પ્રમાણેનો ગુન્હો બન્યાનું જણાઈ આવતાં.

(૧) કેસની નોંધણી કરી તપાસ હાથ ધરી છે. હા.

(૨) તપાસ કરનાર અધિકારીનું નામ:-પી.એ.વળવી પો.લીસ ઈન્સ્પેક્ટર કડોદરા GIDC પો.સ્ટે

(૩) તપાસ ન થઈ શકવાના કારણો. અથવા.

(૪) તબદીલ કરેલ છે તે પો.સ્ટે. જિલ્લો. હદ/વિસ્તારના મુદ્દે.

પ્રથમ માહિતી અહેવાલ ફરીયાદી / બાતમીદારને વાંચી સંભળાવેલ છે અને ફરીયાદીએ લખાવ્યા પ્રમાણે જ નોંધવામાં આવેલ છે. તેવું ફરીયાદી / બાતમીદારે સ્વીકારેલ છે અને ફરીયાદી / બાતમીદાર ને તેની નકલ વિના મુલ્યે આપવામાં આવી છે. R.O.A.C.

14. ફરીયાદી / બાતમીદારની સહી/
અગુઠાની છાંપ.

પોલીસ મથકનો હવાલો ધરાવતા અધિકારીની સહી.

નામ.કે.બી.ઈન્દવે

હોદ્દો. એ.એસ.આઈ



TRUE COPY

P.S.O
Keedobara poster.
POLICE INSPECTOR
KADODARA G.I.D.C. P.ST.
DIST. SURAT RURAL.

31/4/19



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

જોખમી તથા અન્ય કચરાઓ (વ્યવસ્થાપન અને સીમાપાર હેરફેર) નિયમો - ૨૦૧૬ ના લંગ બદલ પર્યાવરણ

(સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ ૫ હેઠળ ઉદ્યોગ બંધ કરવાનો હુકમ

- 1) આપ મેસર્સ પ્રહરીત પીગમેન્ટ એલ.એલ.પી, પ્લોટ નંબર: ૩૮/૧૧, જી.આઇ.ડી.સી ઝઘડીયા, જી.ભરૂચ ઠેકાણે ઉદ્યોગ ચલાવો છો.
- 2) આપને જણાવવાનું કે, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના હુકમ નંબર AWH-૯૭૭૦૭ થી આપને તા. ૦૪/૧૨/૨૦૨૩ સુધીનાં સમયગાળા માટે આપનો ઔદ્યોગિક એકમ ચલાવવાની મંજૂરી આપવામાં આવેલ છે.
- 3) આપને જણાવવાનું કે આપના ઔદ્યોગિક એકમની તા.૦૧/૦૨/૨૦૧૯ નાં રોજ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ બોર્ડનાં અધિકારીઓએ મુલાકાત લીધેલ, ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
 - i. એકમની અંદર પોન્ડીંગમાં રહેલ ગંદુ પાણી તેમજ એકમની બહાર બાઉન્ડ્રી વોલ નજીક કાંસમાં રહેલ ગંદુ પાણી કલર સામ્યતા ધરાવતુ હતુ તેમજ બંને ગંદા પાણીના નમુનામાં પી.એચ, બીઓડી, સીઓડી, ટીડીએસ વગેરે બોર્ડ દ્વારા નીચત કરાયેલ માન્ય માત્રા કરતા વધુ જણાયેલ છે.
 - ii. એકમના ગંદા પાણીનો નિકાલ નજીકમાં GADC ની કાચી કાંસમાં કરવામાં આવેલ છે.
- 4) કડોદરા પોલીસ સ્ટેશન, સુરત દ્વારા તા.૦૯/૦૨/૨૦૧૯ ના રોજ કબજે કરાયેલ ટેન્કર નં.GJ-02-Z-7927 દ્વારા પ્રદુષિત પાણીના નિકાલ વખતે ૦૨ ઇસમોને મૃત જાહેર કરવામાં આવેલ અને એક ઇસમ બેભાન હાલતમાં હોસ્પિટલમાં સારવાર અર્થે દાખલ કરવામાં આવેલ છે. તે બાબતે પ્રાદેશિક કચેરી, સુરત દ્વારા તા.૦૯/૦૨/૨૦૧૯ ના રોજ મુલાકાત લેવામાં આવેલ. જે દરમ્યાન નીચેની વિગતો જાણવા મળેલ.
 - i. આ ટેન્કર નં.GJ-02-Z-7927 દ્વારા ઘટના સ્થળે જલદ એસીડવાળુ પ્રદુષિત પાણી કુદરતી કાંસમાં નીકાલ કરવામાં આવેલ છે.
 - ii. આ ગેરકાયદેસર કામગીરીમાં પ્રદુષિત પાણીના નિકાલ વખતે ૦૨ ઇસમોને મૃત જાહેર કરવામાં આવેલ અને એક ઇસમ બેભાન હાલતમાં હોસ્પિટલમાં સારવાર અર્થે દાખલ કરવામાં આવેલ છે.

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 49/954/16/02/2017

- iii. વધુ તપાસ દરમિયાન મળેલ દસ્તાવેજોના આધારે મે.આયુષિ એન્ટરપ્રાઇઝ, અંકલેશ્વર, મે. ઓમ ઇન્ડસ્ટ્રીયલ સર્વિસ, ભેસ્તાન, સુરત ખાતેના એકમોના ચલાણ મળેલ જે અંગે પ્રાદેશિક કચેરી અંકલેશ્વરને પણ વધુ તપાસ માટે જાણ કરવામાં આવેલ.
- 5) આપના ઔદ્યોગિક એકમની તા.૧૦/૦૨/૨૦૧૯ નાં રોજ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ બોર્ડની પ્રાદેશિક કચેરી સુરત અને પ્રાદેશિક કચેરી અંકલેશ્વરના અધિકારીઓએ મુલાકાત લીધેલ, ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
- i. મુલાકાત દરમિયાન મળેલ દસ્તાવેજો તથા CCTV ફુટેજની ચકાસણી કરતા ટેન્કર નં.GJ-02-Z-7927 મે. પ્રહરીત પીગમેન્ટ એલ.એલ.પી., પ્લોટ નં.૩૮/૧૧, જી.આઇ.ડી.સી., ઝઘડીયા માંથી ભરી તા.૦૮/૦૨/૨૦૧૯ના રોજ સવારે ૧૧:૦૦ કલાકે એકમમાં આવેલ હોવાનું જણાયેલ છે.
 - ii. ઉપરોક્ત ટેન્કર એસીડ ભરી બપોરે ૧૨:૨૪ કલાકે કારખાનાની બહાર જતુ જણાયેલ છે.
 - iii. મુલાકાત દરમિયાન મળેલ દસ્તાવેજોને આધારે એકમ દ્વારા સંદિગ્ધ ટેક્ષ ઇનવોઇસ બનાવી મે.મહાવીર એન્ટરપ્રાઇઝ, અંકલેશ્વર, મે.આયુષિ એન્ટરપ્રાઇઝ, અંકલેશ્વર, મે. ઓમ ઇન્ડસ્ટ્રીયલ સર્વિસ, ભેસ્તાન તથા અન્યો સાથે મેળાપીપણામાં આ ગેરકાયદેસર કૃત્ય આચરી પ્રદુષિત પાણીનો ગેરકાયદેસર નિકાલ ગામ:તાતીથૈયા, ગોકુલધામ સોસાયટી નજીકના વિસ્તારમાંથી પસર થતી કુદરતી કાંસમાં કરેલ છે.
 - iv. આમ ટેન્કર નં.GJ-02-Z-7927 દ્વારા ઘટના સ્થળે જલદ એસીડવાળુ પ્રદુષિત પાણી કુદરતી કાંસમાં નીકાલ કરવામાં આવેલ છે. જેના કારણે ઉપર્યુકત મૃત્યુ સહની ઘટના બનેલ છે.
 - v. એકમ દ્વારા તેઓની કન્સેન્ટ મુજબના બાયપ્રોડક્ટ વેસ્ટ, હેઝાર્ડસ વેસ્ટના જથ્થા કરતા ઓછા જથ્થા માટે એન્ડ યુઝર્સ સાથે MoU કરેલ છે. જેથી વધારાનો જથ્થો ગેરકાયદે નિકાલ થયા હોવાનો જણાઇ આવે છે.
 - vi. ઉદ્યોગમાંથી નીકળતા જોખમકારક કચરાનાં એકત્રીકરણ, પ્રાપ્તિ, શુધ્ધીકરણ, પરિવહન, સંગ્રહ અથવા નિકાલ કરવા માટે આપે યોગ્ય વ્યવસ્થા કરેલ નથી અને બોર્ડે આપેલ હેઝાર્ડસ વેસ્ટ રૂલ્સ-૨૦૧૬ના નિયમોની તથા તે હેઠળ અપાયેલ મંજુરીનો ભંગ કરેલ છે.
- 6) આપને ત્યાં જોવા મળેલ જોખમકારક કચરાનું પ્રદૂષણ ઘણું વધારે અને પર્યાવરણને ગંભીર અસર કરે તે પ્રકારનું હતું.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

ઉપરોક્ત સંજોગોમાં હું, કે.સી.મિસ્ત્રી, સભ્ય સચિવ, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, મને ફાઈલ નંબર-લીગલ-જી-૨૮ માં મળેલ સત્તાના આધારે જણાવું છું કે જોખમી તથા અન્ય કચરાઓ(વ્યવસ્થાપન અને સીમાપાર હેરફેર) નિયમો-૨૦૧૬ ના ભંગ બદલ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ - ૫ હેઠળ મને મળેલ સત્તાની રૂએ નીચે મુજબનો હુકમ કરું છું,

- 1) તાત્કાલિક અસરથી આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા / ફેસિલિટી બંધ કરશો.
- 2) જો આપની ઉત્પાદન પ્રક્રિયા / ઘન કચરાના નિકાલની આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય, તો તે પણ તાત્કાલિક અસરથી બંધ કરશો.
- 3) તાત્કાલિક અસરથી આપના ઉદ્યોગને મળતો વીજ પુરવઠો (સીંગલ ફેઝ સીવાય) વીજ કંપનીએ અને પાણી પુરવઠો જી.આઇ.ડી.સી./ સ્થાનિક સત્તાવાળાઓ દ્વારા જ્યાં સુધી બીજો હુકમ ન થાય ત્યાં સુધી કાપી નાખવો.

જો ઉપરના હુકમનું તાત્કાલિક અસરથી પાલન નહીં કરવામાં આવે તો, આપ અને આપના જવાબદાર અધિકારીઓ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ - ૧૫ મુજબ કોર્ટમાં ફરીયાદ કરવાને પાત્ર ઠરશો.

આ હુકમ માનનીય અધ્યક્ષશ્રી ની સંબંધિત ફાઇલમાં મંજૂરી અન્વયે કરવામાં આવે છે.

(કે.સી.મિસ્ત્રી)

સભ્ય સચિવ

નંબર:-જી.પી.સી.બી./એએનકે/સીસીએ-૧૯૨૭/આઇ.ડી-૫૭૬૭૪/

તા. 16/02/2019

પ્રતિ:-

કબજેદાર/મેનેજરશ્રી,

મેસર્સ પ્રહરીત પીગમેન્ટ એલ.એલ.પી.

પ્લોટ નં.૩૮/૧૧,

જી.આઇ.ડી.સી. ઝઘડીયા,

જી.ભરૂચ.

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

નકલ રવાના:-

1. નાયબ ઇજનેરશ્રી,

દક્ષિણ ગુજરાત વીજ કંપની લિમિટેડ (DGVCCL), અંકલેશ્વર (ઉ.ક.) સબ ડીવીઝન,

ડીજીવીસીએલ કેમ્પસ, ઓએનજીસી વર્કશોપ સામે, અંકલેશ્વર, જી.ભરૂચ - ૩૯૩૦૦૧

આથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો વિજ પુરવઠો (સીંગલ ફેઝ સીવાય) તાત્કાલિક અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.

આથી તમોને વિનંતી કરવામાં આવે છે કે, જે ઉદ્યોગમાં સળંગ પ્રક્રિયા હોય અથવા અકસ્માત કે પ્રદૂષણમાં ન પરિણમે એ દ્રષ્ટિએ ચાલુ પ્રક્રિયા કે બેચ બહાર કાઢી લેવી જરૂરી હોય કે સલામત રીતે બંધ કરવી જરૂરી હોય ત્યાં વધુમાં વધુ ૪૮ કલાક અથવા બેચ સલામતે પૂરી કરવા જોઈતા સમયમાં આ રીતે કર્યા પછી તાત્કાલિક આ હુકમનું પાલન કરવું. વીજ કંપનીના અધિકારી કે ઉદ્યોગ સીલ કરવા માટે જતા અધિકારીએ પણ આ સૂચનાનો અમલ કરવા વિનંતી છે.

2. નાયબ કાર્યપાલક ઇજનેરશ્રી,

નાયબ કાર્યપાલક ઇજનેરશ્રીની કચેરી, ગુજરાત ઔદ્યોગિક વિકાસ નિગમ,

પેપ્સીકો રોડ, પ્લોટ નંબર - ૪૦, જી.આઇ.ડી.સી.- ઝઘડીયા, જી.ભરૂચ.

આથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો પાણી પુરવઠો તાત્કાલિક અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.

3. મે. નર્મદા કલીન ટેક લીમિટેડ (NCTL - JPP),

સુરતી ભાગોળ, ઉમરાવાડા રોડ, અંકલેશ્વર, જી.ભરૂચ

(કે.સી.મિસ્ત્રી)

સભ્ય સચિવ

Outward NO: 494954, 16/02/2019



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BYR.P.A.D.

STAY OVER DIRECTION UNDER SECTION -5 OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant for the manufacturing of "Pigment Green-7/ Pigment Green-36" at PLOT NO:38/11, GIDC, JHAGADIA, DIST: BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), AWH-97707, dated 20/12/2018, valid up to 04/12/2023 with certain conditions.

AND WHEREAS, during the inspection of your industrial plant on 05/03/2019 by the authorized officer of the Board, and observed that:

1. During visit unit is found not in operation as power supply & water supply disconnected by concern authorities.
2. With reference to earlier w/w ponding observed within premises and in nearby kans, during visit no any w/w ponding observed within premises and/or in to nearby kans as it was learnt that unit has lifted w/w from the same.
3. Unit has sealed hole with soil in boundary wall earlier observed towards nearby GIDC kachcha kans.

AND WHEREAS, you have submitted the compliance of directions as follows :

- 1) Industry has replied that HCL is used in-house hold. Many tankers of HCL are leaked on road. But due to HCL no any causality can occurs.
- 2) Unit has replied that they shall strictly comply all conditions of hazardous waste rules - 2016 and submitted undertaking for the same with the revocation application.
- 3) They have sold pure HCL to Mahavir enterprise and GST return detail is submitted with application..
- 4) Industry has replied that they have given pure HCL in tanker no GJ -2-Z-7927 to Mahavir enterprise. Bill of the same is enclosed with revocation application.
- 5) Industry has stated that at present their production is 60 to 90 MT/M. for that copy of MOU is submitted.
- 6) Industry has stated that capacity of ETP is as per their production. Treated wastewater is discharged to NCTL (JPP). By products are sell out to end users on trail basis. This is second tanker given to Mahavir enterprise.

(P.T.O.)

Outward No: 4994/2019

AND WHEREAS you have submitted undertaking dated 26/02/2019.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 2,00,000/- of Axis Bank Ltd. valid up to 30/06/2020.

ORDER

Under the above circumstances, I K. C. Mistry, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986, is directed to revoke the closure order issued vide letter no. GPCB/ANK/CCA-1927/ID-57674/494954 dated 16/02/2019 for order with following conditions:

- 1) You shall comply conditions of CCA.
- 2) Unit shall submit 2 nos. of Bank Guarantee as (1) Rs. 10 lack (2) Rs. 2 lack having validity up to 31/03/2020, *within 7 days*

This order is issued after obtaining permission from competent authority.

For and on behalf of
Gujarat Pollution Control Board



(K. C. MISTRY)
MEMBER SECRETARY

NO: GPCB/ANK/CCA-1927/ID-57674/

dated: 19/03/2019

Issued to:

M/S. PRAHARIT PIGMENT LLP

PLOT NO: 38/11,

GIDC JHAGADIA,

DIST: Bharuch.

COPY TO: -

1. **Dy. Engineer,**
Dakshin Gujarat Vij Company Ltd (DGVCL),
Ankleshwar (Ind.) Sub Division, DGVCL Campus,
Opp. ONGC Workshop, Ankleshwar,
Dist. Bharuch.....

With a request to Re-connect the Electric supply of **M/s. Praharit Pigment LLP**, PLOT NO: 38/11, GIDC JHAGADIA Dist. Bharuch and intimate to us.

(P.T.O.)

Outward No: 1949/2019



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

2. Dy. Executive Engineer,
Gujarat Industrial Development Corporation,
Plot no. 40, Pepsico Road,
GIDC Jhagadia, Dist. Bharuch.....

With a request to Re-connect the Water supply of M/s. Praharit Pigment
LLP, PLOT NO: 38/11, GIDC JHAGADIA Dist. Bharuch and intimate to us.

For and on behalf of
Gujarat Pollution Control Board,

(K. C. MISTRY)
MEMBER SECRETARY

Outward NO:499401,19/03/2019



Photograph-1: Sized vehicle (GJ-02, Z-7927) under the custody of Kadodara GIDC police station.



Photograph-1: Sized vehicle (GJ-02, Z-7927) under the custody of Kadodara GIDC police station.

Contd./-



Photograph-3: Location of illegal discharge of spent HCl in natural drain (Chaltan drain).



Photograph-4: Downstream location of natural drain.